

**Development of Fire Optics technique
for new telecommunication technology**

4080. SHRI ASUTOSH LAW : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the Central Glass and Ceramics Research Institute, Calcutta is involved in the process of development and familiarisation with the Fibre Optics technique for the new telecommunication transmission technology ;

(b) if so, the details thereof ; and

(c) the success achieved in the matter so far ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) The Central Glass and Ceramic Research Institute, Calcutta, have informed that the Institute is involved in process of development of fibre optic technique. Multimode grade index fibres for short haul applications have already been produced.

**Manufacturing of Crossbar Exchange by
Indian Telephone Industries Ltd.,
Rae Bareilly**

4081. SHRI DHARAM VIR SINGH TYAGI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that in order to meet the production targets employees of Indian Telephone Industries Ltd. at Rae Bareilly were paid during January 1985 to March 1985 period overtime to the tune of twice their salaries

(b) whether the Crossbar Exchange manufacturing unit did not meet production targets for the year 1984-85 ; and

(c) the progress of this unit so far as the production targets for the current year are concerned

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, sir.

(b) The crossbar unit produced 25392 equivalent lines against the target of 30,000 lines during 1984-85.

(c) The Unit has achieved production of 4720 lines from April to July, 1985.

Legal aid to the poor

4082. SHRI KRISHNA SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the progress made in respect of providing assistance for rendering legal aid to the poor in different States and Union Territories ; and

(b) whether in order to bring about a degree of uniformity in this regard, a Central Legislation is proposed to be enacted ; if so, on what lines and by what time such a legislation would be brought before Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) The number of persons benefitted by the State Legal Aid and Advice Board upto 13-8-1985 is mentioned in the Statement below. This is as per the information available with the Committee for Implementing Legal Aid Schemes constituted by the Government.

(b) The Committee has taken up the work of drafting a comprehensive legislation on the subject of legal aid to the poor, and the details of the proposed legislation have not yet been finalised.

Statement

*Statement Showing the Number of Persons Benefitted by the State Legal Aid & Advice Boards
(On the basis of the information as is available with the Committee)
(As on 13.8.1985)*

S.No.	Name of the State Legal Aid and Advice Board	P E R I O D		No. of persons benefitted
		From	To	
1.	Andhra Pradesh	1981-82	30-9-1984	1,242
2.	Bihar	1980-81	1984-85	1,809
3.	Gujarat	1982	1983-84	2,859*
4.	Karnataka	1981	28-2-1985	8,966**
5.	Madhya Pradesh	1976-77	14-8-1984	1,21,045
6.	Orissa	1982	1984-85	31,084
7.	Punjab	1981	Jan. 1985	3,402***
8.	Rajasthan	July, 76	31-7-1983	1,590
9.	Sikkim	July, 83	Jan., 1985	68
10.	Tamil Nadu	Jan., 83	June, 1985	43,441
11.	Uttar Pradesh	1981	1984	9,230
12.	Delhi	Sept., 82	July, 1985	2,428
13.	Supreme Court Legal Aid Committee	Nov., 81	July, 1985	17,298
Total				2,44,462

* Excluding the period 1-4-1983 to 31-8-1983.

** Excluding January to June 1982 and July, 83 and Nov., 83,

*** Excluding September, 1983,